

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 41(ND) /2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.02.2018**

**NAME OF THE COMPANY: Mgage India Pvt Ltd. Vs. Octane Marketing
Pvt. Ltd**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner: Counsel for the Petitioner

For the Respondent: None

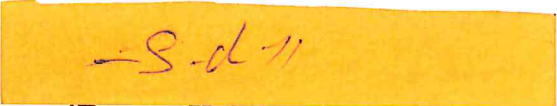
ORDER

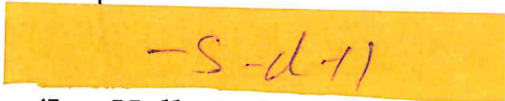
The Respondent has been duly served through the process of the Bench as well as vide fresh steps taken by the Petitioner. Affidavit of service is stated to have been filed placing on record the tracking report which records that the delivery is successful.

None is present on behalf of the Corporate Debtor. They are proceeded ex-parte.

Ld. Counsel for the Petitioner prays for some time to comply with the provisions of Section 9(3)(c) of the Code.

To come up on 16th February, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**